GOVERNMENT OF INDIA TRIBAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:852 ANSWERED ON:25.11.2011 DISPLACEMENT OF TRIBALS Pangi Shri Jayaram

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether tribal communities have been displaced from their traditional habitation without providing them long term and lasting livelihood;

(b) if so, the details thereof;

(c) whether the Government has conducted any survey to ascertain the quantum of acquired tribal land lying unutilized till date;

(d) if so, the details thereof; and

(e) the steps taken/being taken by the Government to restore back that land to tribal people and to bring a comprehensive law to protect the tribals in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO SINGH KHANDELA)

(a)&(b) The new National Rehabilitation and Resettlement Policy (NRRP) 2007, which came into force on 31st October, 2007 covers all affected families who are involuntarily displaced permanently due to any reason. The provisions of the National Rehabilitation and Resettlement Policy, 2007 provide for the basic minimum requirements that all projects leading to involuntary displacement must address. The State Governments, Public Sector Undertakings or agencies, and other requiring bodies shall be at liberty to put in place greater benefit levels than those prescribed in the NRRP-2007.

(c) & (d) As per the Department of Land Resources, the nodal agency, the information regarding the quantum of acquired tribal land lying unutilized is not maintained.

(e) As per the information received from Deptt. of Land Resources, the nodal Ministry, a Bill related to Land Acquisition, Rehabilitation and Resettlement, 2011 has been introduced in the Lok Sabha on 7th September, 2011.